

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
KAY PAN FRAGRANCE PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	KAY PAN FRAGRANCE PRIVATE LIMITED
2. Date of incorporation of corporate debtor	15/06/2012
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U16009DL2012PTC237514
5. Address of the registered office and principal office (if any) of corporate debtor	286, Main Road, Mandawali, Delhi East, Delhi 110092
6. Insolvency commencement date in respect of corporate debtor	13th May, 2022
7. Estimated date of closure of insolvency resolution process	9th November, 2022, being 180th day from commencement of insolvency process
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Shashi Bhushan Prasad Reg No. – IBBI/IPA-002/IP-N00676/2018-2019/12114
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address – G-4/9, 1st Floor, Near Krishna Mandir, Malviya Nagar, New Delhi, National Capital Territory of Delhi 110017 Email – shashibpd@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address – Stress Credit Resolution Private Limited, E-43, LGF, Panchsheel Park, New Delhi - 110017 Email – shashi@stresscredit.com ; admin@stresscredit.com
11. Last date for submission of claims	27th May, 2022
12. Classes of creditors, if any, under clause(b) of sub-section (6a) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available:	(a) Web link: https://www.stresscredit.com/downloads/ (b) Not Applicable

Notice is hereby given that the **National Company Law Tribunal, New Delhi Bench** has ordered the commencement of a corporate insolvency resolution process of **KAY PAN FRAGRANCE PRIVATE LIMITED** on **13th May, 2022**

The creditors of **KAY PAN FRAGRANCE PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **27th May, 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The relevant forms can be downloaded from the website <https://www.stresscredit.com/downloads/>
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Shashi Bhushan Prasad
Interim Resolution Professional

Date: 16th May, 2022
Place: New Delhi

Reg. No - IBBI/IPA-002/IP-N00676/2018-2019/12114

Shashi